

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Allahabad this the 10th day of January 2001.

original Application no. 1490 of 2000.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.

Smt. Sushila Singh,  
Widow of late R.R. Singh,  
R/o 48, Kailash Mandir,  
Nagra Jhansi.

... Applicant

C/A Shri R.K. Nigam

Versus

1. Union of India through General Manager,  
Central Railway, Mumbai CST.
2. Divisional Railway Manager, Central Railway,  
Jhansi.

... Respondents

C/Rs ...

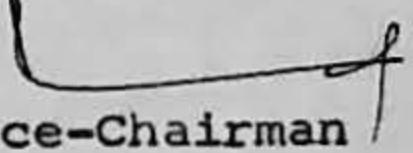
O R D E R (Oral)

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this OA under section 19 of the A.T. Act, 1985, the applicant has prayed for direction to the respondents to pay family pension to the petitioner. Husband of applicant Shri R.R. Singh was appointed as casual labour in Engineering Department. On completion of 120 days he was given Temporary Status (MRCL). Shri R.R. Singh died on 15.04.95

// 2 //

as MRCL, he was not absorbed in Railway Administration. Under such circumstances he had no pensionable service and family pension could not be given to the applicant. The QA has no merit, hence rejected. No order as to costs.

  
Vice-Chairman